PARLIAMENTARY AFFAIRS AND LEGISLATION SECRETARIAT NOTIFICATION

NO: DPAL 34 SHASANA 2025, BENGALURU, DATED:27.05.2025

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಸಿವಿಲ್ ಸೇವೆಗಳ (ವೈದ್ಯಾಧಿಕಾರಿಗಳು ಮತ್ತು ಇತರ ಸಿಬ್ಬಂದಿಯ ವರ್ಗಾವಣೆ ನಿಯಂತ್ರಣ) (ತಿದ್ದುಪಡಿ) ಅಧ್ಯಾದೇಶ, 2025 ಇದಕ್ಕೆ 2025 ರ ಮೇ ತಿಂಗಳ 27ನೇ ದಿನಾಂಕದಂದು ರಾಜ್ಯಪಾಲರ ಒಪ್ಪಿಗೆ ದೊರೆತಿದ್ದು, ಸಾಮಾನ್ಯ ತಿಳುವಳಿಕೆಗಾಗಿ ಇದನ್ನು 2025 ರ ಕರ್ನಾಟಕ ಅಧ್ಯಾದೇಶ ಸಂಖ್ಯೆ:05 ಎಂಬುದಾಗಿ ಪ್ರಕಟಿಸಲು ಹಾಗೂ ಭಾರತ ಸಂವಿಧಾನದ ಅನುಚ್ಛೇದ 348ರಡಿಯಲ್ಲಿ ರಾಜ್ಯಪಾಲರಿಂದ ಅಧಿಕೃತಗೊಳಿಸಿದ ಸದರಿ ಅಧ್ಯಾದೇಶದ ಆಂಗ್ಲ ಭಾಷಾಂತರವನ್ನು ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರದ ವಿಶೇಷ ಸಂಚಿಕೆಯಲ್ಲಿ (ಭಾಗ IV-A) ಪ್ರಕಟಿಸಬೇಕೆಂದು ಆದೇಶಿಸಲಾಗಿದೆ.-

KARNATAKA ORDINANCE NO. 05 OF 2025

THE KARNATAKA STATE CIVIL SERVICES (REGULATION OF TRANSFER OF MEDICAL OFFICERS AND OTHER STAFF) (AMENDMENT) ORDINANCE, 2025

(Promulgated by the Governor of Karnataka in the seventy sixth year of the Republic of India and first published in the Karnataka Gazette Extra-ordinary on the 27th day of May, 2025)

An Ordinance further to amend the Karnataka State Civil Services (Regulation of Transfer of Medical Officers and Other Staff) Act, 2011.

Whereas the Karnataka Legislative Assembly and the Karnataka Legislative Council are not in session and the Governor of Karnataka is satisfied that the circumstances exist which render it necessary for him to take immediate action to promulgate an Ordinance for the purposes hereinafter appearing;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Karnataka is pleased to promulgate the following Ordinance, namely:-

- **1. Short title and commencement.-** (1) This Ordinance may be called the Karnataka State Civil Services (Regulation of Transfer of Medical Officers and Other Staff) (Amendment) Ordinance, 2025.
 - (2) It shall come into force at once.

- **2. Amendment of section 2.-** In the Karnataka State Civil Services (Regulation of Transfer of Medical Officers and Other Staff) Act, 2011 (Karnataka Act 2 of 2011) (hereinafter referred as the principal Act), in section 2,-
 - (i) the existing clause (a), shall be renumbered as clause (aa);
 - (ii) before clause (aa), as so renumbered, the following shall be inserted, namely:-
 - "(a) "administrative posts" means post identified as the District Health and Family Welfare Officer, the District Surgeon, the Principal of Training Institutes, the Joint Director, the Deputy Director, the Programme Officer at the district level and the Superintendent of a major hospital of Health and Family Welfare Services and Deputy Director Ayush and District Health officer Ayush:"
 - (iii) for clause (c), the following shall be substituted, namely:-
 - "(c) competent authority" means such authority as may be prescribed who is competent to make orders of transfer of a Medical Officer or other staff;
 - (iv) after clause (c), as so substituted, the following shall be inserted, namely:-
 - "(ca) "Greater Bengaluru Area" means the areas falling within the limits of the Greater Bengaluru Authority constituted under the Greater Bengaluru Governance Act, 2024 (Karnataka Act 36 of 2025)";
 - (cb) "critical vacancy" means such vacancies of posts as may be prescribed;";
 - (v) in clause (j), after the word "tenure" the words "identified as such by the Government by a notification", shall be inserted;
 - (vi) in clause (m), for the words "working as senior specialist" the words "working in senior specialist cadre" shall be substituted;
 - (vii) in clause (n), for the words "working as specialist" the words "working in specialist cadre", shall be substituted; and
 - (viii) after clause (n) as so substituted, the following shall be inserted, namely:-

- "(na) "Special category of persons" means persons belonging to such special categories, as may be prescribed."
- **3. Substitution of section 3.-** For section 3 of the principal Act, the following shall be substituted, namely:-
 - **"3. Transfer or promotion to be through counseling.-** The initial appointment, transfer or promotion of a Medical Officer or other staff under the Act, shall be done through a process of counseling conducted in such manner as may be prescribed:

Provided that, the provisions relating to transfers through process of counselling shall not apply to the posts identified as project posts, and administrative posts.

Provided further that the criteria and the manner of selection and posting for the project and administrative posts shall be as may be prescribed."

- **4. Amendment of section 4.-** In section 4 of the Principal Act, for subsection (2) except the proviso, the following shall be substituted, namely:-
 - "(2) A Medical Officer or other staff who is in service has not served for a prescribed number of years in the rural area shall be transferred to a post in rural area".
- **5. Amendment of section 5.-** In section 5 of the Principal Act, for subsection (2) and the entries relating thereto, the following shall be substituted, namely:-
 - "(2) Where a specialist or senior specialist who is working in a post which is not identified for the Post Graduate Degree or Post Graduate Diploma specialization shall be transferred to the post identified for the specialised qualification, possessed by him:

Provided that specialist and senior specialist may be posted to the Project posts and administrative posts in such manner as may be prescribed."

6. Substitution of section 6.- For section 6 of the Principal Act, the following shall be substituted, namely:-

"6. Transfer of Medical Officer or Other Staff in public interest.-

- (1) A Medical Officer or other staff who is in service and has completed the prescribed number of years of continuous service, in any Government hospital or Government institution in rural area, Zone-A, Zone-B or Greater Bengaluru Area may be transferred through process of counselling to another Government hospital or Government Institution in the same area or zone or to any other area or Zone by giving priority to persons put in longer period of service or tenure in that area or post, and considering such criteria or weightage for the area or zone as may be prescribed, in the following order, namely:-
 - (1)Rural area;
 - (2) Zone-B in urban area;
 - (3) Zone-A in urban area; and
 - (4) Greater Bengaluru Area:

Provided that, the total number of such transfers during the year shall not exceed "fifteen percent" of the number of the working strength in that cadre:

Provided further that, in respect of persons belonging to special categories, the Government may prescribe separate conditions and exceptions for transfers:

Provided also that, for persons serving in the Greater Bengaluru Area, the total continuous service spent by the person in the Greater Bengaluru Area on different posts shall be counted for the purpose of the length of the tenure rather than the total continuous service spent by person in the current post:

Provided also that, the vacancies in the Greater Bengaluru Area shall not be available during counselling to persons eligible to be transferred out from the Greater Bengaluru Area under sub-section (1).

- (2) A Medical Officer or other Staff, on reinstatement from suspension or on being shifted from the current post in lieu of suspension pending Disciplinary enquiry shall be posted any time during the year through counselling by the competent Authority but shall not be posted to a zone higher than his current working zone and may be restricted for posting within an area as specified in the orders of the Disciplinary Authority.
- (3) A Medical Officer or other staff may be posted without counselling by the Government any time during a year to fill a critical vacancy:

Provided that, the medical officer or other staff to be posted shall be the senior most out of the list of long-standing persons prepared as per sub-section (1), subject to the exceptions to special categories as specified."

- **7. Insertion of new section 7A.-** After section 7 of the Principal Act, the following shall be inserted, namely:-
 - **"7A.Appeal.-** Any person aggrieved by the orders of the competent authority under the provisions of the Act may make an appeal to the Government and the Government may dispose it off in such manner as may be prescribed."

The above translation of ಕರ್ನಾಟಕ ರಾಜ್ಯ ಸಿವಿಲ್ ಸೇವೆಗಳ (ವೈದ್ಯಾಧಿಕಾರಿಗಳು ಮತ್ತು ಇತರ ಸಿಬ್ಬಂದಿಯ ವರ್ಗಾವಣೆ ನಿಯಂತ್ರಣ) (ತಿದ್ದುಪಡಿ) ಅಧ್ಯಾದೇಶ, 2025 (2025ರ ಕರ್ನಾಟಕ ಅಧ್ಯಾದೇಶ ಸಂಖ್ಯೆ:05) be published in the official Gazette under Article 348 of the Constitution of India.

THAAWARCHAND GEHLOT GOVERNOR OF KARNATAKA

By Order and in the name of the Governor of Karnataka,

G. Sridhar

Secretary to Government Department of Parliamentary Affairs and Legislation